

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-506

IB-325/ND/2022

IA/15/2023, IA/5709/2022, IA/5904/2022

IN THE MATTER OF:

State Bank of India

Vs.

Mukesh Garg

....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 06.06.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Abhishek Puri, Ms. Surbhi Gupta, Mr. Sahil
Grewal, Advs.

For the RP : Mr. Vivek Parti, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/15/2023:-

Resolution Professional in person is present and sought time to file their rejoinder. Ld. Counsel on behalf of Financial Creditor is also present and sought time to file reply. Time prayed for is granted. Ld. Counsel on behalf of Personal Guarantor is present and filed their reply and the same is also available on the e-portal. In view of the request made by Ld. Counsel on behalf of RP and Ld. Counsel on behalf of FC, list the matter on **01.08.2024**.

IA/5709/2022 & IA/5904/2022:-

List these applications on **01.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)